

(V3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1928 of 1998

New Delhi, this the 27th day of September, 2002

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri M. P. Singh, Member (A)

R. P. Manchanda S/o Shri Ralia Ram
R/o : A-3/91, Sector - III,
Rohini, Delhi - 110 085.

(By Advocate : Shri U. Srivastava)

....Applicant

VERSUS

1. Union of India through
Secretary,
Govt. of India, Ministry of Home Affairs,
New Delhi.
2. The Chief Secretary,
Govt. of National Capital Territory of Delhi,
Delhi.
3. The Commissioner of Police,
Delhi.

(By Advocate : Shri N. S. Mehta)

....Respondents

ORDER (ORAL)

JUSTICE V.S. AGGARWAL, CHAIRMAN :

During the course of the submissions, learned counsel for the respondents states that as soon as the seniority list will be finalised, the benefit if any accruing to the applicant according to the seniority shall be accorded and selection grade if due shall be granted.

2. Keeping in view the submissions made above, learned counsel for the applicant does not press the present application. Accordingly we dispose of the present OA with a direction to the respondents that as and when the seniority list, which is still under challenge is finalised, the applicant shall be given the benefit of the same. If he falls within the purview to be considered for grant of selection grade, he shall be accorded the same benefit.
3. Subject to aforesaid, OA is disposed of. No costs.


(M. P. Singh)
Member (A)


(V. S. Aggarwal)
Chairman

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